

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 140 of 2011

Dated : 9th May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Reliance Infrastructure Limited **Appellant(s)**

Versus

M.E.R.C. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : **Mr. Aditya Panda**
Mr. Hasan Murtaza

Counsel for the Respondent(s): **Mr. Krishnan Venugopal, Sr. Adv.,**
Mr. Sitesh Mukherjee &
Ms. Perna Priyadarshini for R-6.
Ms. Kanika Agnihotri
Mr. Karan Minocha
Mr. Buddy. A. Ranganadhan &
Ms. Richa Bhardwaja for R-1.

ORDER

Mr. Krishanan Venugalopal, Learned Sr. Advocate for Respondent no.6 has finished his submissions. Learned Counsel for the Appellant wants some time to make his submissions in respect of the tariff issue and to file separate written submissions.

Accordingly, all the parties are directed to file their respective Written Submissions on the issue relating to Group Three and Cross-Subsidy Surcharge on or before 24th May, 2013 after serving copy on the other side.

Post the matter for hearing on the tariff issue on **20th May, 2013**
at 2.30 p.m.

(V.J. Talwar)
Technical Member
rkt/vt

(Justice M. Karpaga Vinayagam)
Chairperson